

# ACT No. VI OF 1906.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
(Received the assent of the Governor General on the 21st  
March, 1906.)

An Act further to amend the law relating to  
merchant seamen.

WHEREAS it is expedient further to amend the  
law relating to merchant seamen; It is hereby  
enacted as follows:—

Short title.

1. This Act may be called the Indian Merchant  
Shipping (Amendment) Act, 1906.

Amendment  
of section 23,  
Act I, 1859.

2. To section 23 of the Indian Merchant Shipping  
Act, 1859, the following shall be added, namely:—

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“Notwithstanding anything in this section, in the  
case of any such foreign-going ship as aforesaid, being  
a ship—

(a) registered in British India under the Mer-  
chant Shipping Act, 1894, or

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(b) registered in the United Kingdom under the  
said Merchant Shipping Act, 1894, but  
not employed in trading with any port in  
the United Kingdom,

a running agreement with the crew may be made to  
extend over two or more voyages so that it shall ter-  
minate either within six months from the date on  
which it was executed or on the first arrival of the  
ship at her port of destination in British India after  
the expiration of that period, or on the discharge of  
cargo consequent upon such arrival, whichever of  
these dates shall be the latest:

“Provided that no such agreement shall continue  
in force, if, after the expiration of such period of six  
months as aforesaid, the ship proceeds on a voyage  
from a port out of British India to any other such  
port

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port which is not on the direct road or a customary route to her port of destination in British India :

“ Provided also that every such agreement shall, in addition to any other particulars required by law, contain such stipulations for the discharge of the crew and payment of their wages, for securing their return to the port at which they were shipped or to some other port in British India, and for other purposes on the termination of the agreement at a port out of British India under the foregoing proviso, as the Governor General in Council may direct.”

3. In section 24A of the said Indian Merchant Shipping Act, 1859, as amended by section 2 of the Indian Merchant Shipping Law Amendment Act, 1891, after the word “December” the words “or, as the case may be, after the expiration of a period of six months from the date on which it was executed,” shall be inserted.

of 1859.  
of 1891.

Amendment  
of section  
24A, Act I,  
1859.